

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3779
ANSWERED ON:19.04.2005
CITIZENSHIP TO MIGRANTS
Hamza Shri T.K.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of citizenship granted during each of the last three years to migrants from Pakistan, State-wise;
- (b) the steps taken to grant citizenship to migrants from Pakistan who are residing in Kerala;
- (c) whether the Government propose to constitute a permanent cell for migrants and displaced people/oustees from Pakistan; and
- (d) if so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

- (a): The number of Indian citizenship granted to Pakistani migrants in 2002, 2003 and 2004 are 1072, 723 and 799 respectively. These figures do not include the number of Indian citizenship granted by the States of Rajasthan and Gujarat under the powers delegated to them w.e.f. 28.02.2004. State-wise details are not maintained.
- (b): The procedure for granting Indian citizenship is prescribed in the Citizenship Rules, 1956 which is applicable to whole of India including Kerala.
- (c): No, Sir.
- (d): Question does not arise.